



2026:AHC:43326

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2293 of 2026

Snehlata Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lal Mani Singh
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the State-respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private parties feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present writ petition is to direct the respondent no.2/Tehsildar, Tehsil Padrauna, District Kulshinagar, to decide the Case No. T-201905440105365 - (Snehlata Singh & Another Vs. Vilshambhar Sahi & Ors.), under Section 209 (Ja) of U.P. Revenue Code, 2006 dated 17.11.2020, expeditiously.
4. The matter is pending before the respondent No. 2/Tehsildar, Tehsil Padrauna, District Kullshinagar since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present

petition is disposed of directing the respondent No. 2/Tehsildar, Tehsil Padrauna, District Kushinagar to decide the Case No. T201905440105365, filed in the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy before the respondent No. 2, but without granting unnecessary adjournment unless there is no legal impediment.

February 23, 2026
Vinod.

(Prakash Padia, J.)